

MINUTES OF THE MEETING No. 19/13 dated 8.8.2012 UNDER THE CHAIRMANSHIP OF Shri V.K. Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. Srivastava, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, Consultant, Deptt. of C&PC (Chem.Div)
2. Shri Nand Lal, Sr. Development Officer, DIPP
3. Shri Parveen Sharma, Dy.DGFT
4. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.18/13 for confirmation and confirmed and adopted the same without any change.

Case No M-58 NC No.19/13 Dated 8.8.2012	M/ s MMTC – PAMP India (P) Ltd, F.No.01/83/162/75/AM13/DES-IV
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The Committee considered the case and decided to defer the case for two weeks for want of comments from DC(MSME). Accordingly the case may be re-listed on 22.8.2012.

Case No M-59 NC No.19/13 Dated 8.8.2012	M/ s K. Patel Chemopharma (P) Ltd, F.No.01/83/50/820/AM12/DES-IV RLA F.No.03/94/40/880/AM12 Lic No.0310674927 dated 5/1/2012
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The Committee considered the case and noted that the Committee had already ratified the norms in the NC Meeting No.51/83 dated 21.3.2012. Hence Committee decided to withdraw this case.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-60 NC No.19/13 Dated 8.8.2012	M/ s Devanshi Dyestuff RLA F.No.03/94/40/1045/AM10 Lic No.0310563672 dated 9/3/2010
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The Committee considered the case and noted that the case does not appear in the on-line agenda. Committee, therefore, decided to seek status

report from RLA. In the meanwhile, a copy of representation dated 3.8.2012 has been forwarded to TA, Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 5.9.2012.

Case No M-61 NC No.19/13 Dated 8.8.2012	M/ s Devanshi Dyestuff F.No.01/83/50/652/AM12/DES-IV RLA F.No.03/94/40/487/AM12 Lic No.0310653048 dated 12/9/2011
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The Committee considered the case as per agenda and noted that the Committee had already ratified the Norms in the NC Meeting No.38/83 dated 21.12.2011. Hence the Committee decided to withdraw this case.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-61 (A) NC No.19/13 Dated 8.8.2012	M/ s SMI Coated Products (P) Ltd, F.No.01/83/50/403/AM10/DES-IV RLA F.No.03/95/40/208/AM10 Lic No.0310526565 dated 30/6/2009
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The Committee considered the case as per agenda. Committee observed that there was an error in recommendation of DIPP dated 11.11.2009. The input for item No.2 i.e. Adhesive (55% solid) was recommended as 23.1 gram/Sq. Meter of export, taking cue from SION A-2866. But in that SION, Adhesive (100% solid) – 23.1 gram/Sq. Meter of export has been allowed, whereas in the present case Adhesive (55% solid) has been asked for. DIPP recalculated the input Adhesive (55% solid) and recommended 42 gms with correct description and accordingly committee decided to approve the following norms:-

From

Import Item No.2	Quantity
Adhesive (55% Solid) (Water Based) (Acrylic Base)	0.0231 Kg

To

Import Item No.2	Quantity
Adhesive (55% Solid) (Water Based)	42 grams

The quantities and other descriptions mentioned in the M.No.33/83 dated 11.11.2009 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-61 (B) NC No.19/13 Dated 8.8.2012	M/ s SMI Coated Products (P) Ltd, F.No.01/83/50/575/AM10/DES-IV RLA F.No.03/95/40/456/AM10 Lic No.0310541666 dated 23/10/2009
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The Committee considered the case as per agenda. Committee observed that there was an error in recommendation of DIPP dated 23.3.2010. The input for item No.2 i.e. Adhesive (55% solid) was recommended as 23.1 gram/Sq. Meter of export, taking cue from SION A-2866. But in that SION, Adhesive (100% solid) – 23.1 gram/Sq. Meter of export has been allowed, whereas in the present case Adhesive (55% solid) has been asked for. DIPP recalculated the input Adhesive (55% solid) and recommended 42 gms with correct description and accordingly committee decided to approve the following norms:-

From

Import Item No.2	Quantity
Pressure sensitive water Based Adhesive (55% Solid)	23.1 gms

To

Import Item No.2	Quantity
Adhesive (55% Solid) (Water Based)	42 grams

The quantities and other descriptions mentioned in the M.No.52/83 dated 24.3.2010 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 19/83-ALC1/2012 **MEETING DATE** : 08.08.2012

1	Case No.:6/20/83-ALC1/2008	Party Name:ST. ANNES CASHEW INDUSTRIES	Meet No/Date:19/83-ALC1/2012 08.08.2012	Status:Case Deferred
	HQ File :01/83/050/00638/AM09/	RLA File :53/81/040/00002/AM09/	Lic.No/Date:5310006105 01.08.2008	Defer Date:05.09.2012
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 5.9.2012.			

2	Case No.:71/51/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:19/83-ALC1/2012 08.08.2012	Status:Case Deferred
	HQ File :01/83/050/01062/AM11/	RLA File :10/24/040/00127/AM11/	Lic.No/Date:1010042112 14.03.2011	Defer Date:05.09.2012
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 5.9.2012.			

3	Case No.:46/47/83-ALC1/2011	Party Name:JJ.PACKAGERS PVT. LTD.,	Meet No/Date:19/83-ALC1/2012 08.08.2012	Status:Case Deferred
	HQ File :01/83/050/00835/AM12/	RLA File :15/24/040/00006/AM11/	Lic.No/Date:1510012639 14.03.2011	Defer Date:05.09.2012
	Decision :The Committee considered the case as per agenda. The representative of Deptt. of C&PC(PC.Div) forwarded written comments vide U.O No.46011/15/2009-PC-II dated 12/6/2005. The Committee noted that the written comments do not match with the particulars of items mentioned in the application/license. Letter issued to TA on 20.7.2012. Accordingly the case may be re-listed on 5/9/2012			

	Case No.:48/51/83-ALC1/2011	Party Name:VENUS ETHOXYETHERS PVT.LTD.	Meet No/Date:19/83-ALC1/2012 08.08.2012	Status:Case Deferred
	HQ File :01/83/050/00945/AM12/	RLA File :17/24/040/00142/AM08/	Lic.No/Date:1710004234	Defer

4		16.06.2011	Date:05.09.2012
Decision : The Committee considered the case as per agenda. Committee noted that the case does not pertain to C&PC(Chem.Div) and has been re directed C&PC(PC Div.) as per U.O.No.14010/136/2011-Chem.II dated 4.5.2012. Accordingly the case may be re-listed on 5.9.2012.			

5	Case No.: 49/51/83-ALC1/2011	Party Name:VENUS ETHOXYETHERS PVT.LTD.	Meet No/Date:19/83-ALC1/2012 08.08.2012	Status: Case Approved
	HQ File :01/83/050/00946/AM12/	RLA File :17/24/040/00139/AM08/	Lic.No/Date:1710004235 16.06.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No. 46011/73/2010-PC.II dated 23.7.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Polyoxyethylene	1 Kg	1. Polypropylene Glycol – 2000	0.4753 Kg
	Polyoxypropylene Polymer		2. Propylene Oxide	0.0590 Kg
	(Venus-P-2070)		3. Ethylene Oxide	0.4753 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

6	Case No.: 2/27/83-ALC1/2011	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:19/83-ALC1/2012 08.08.2012	Status: Case Deferred
	HQ File :01/83/050/00519/AM12/	RLA File :03/94/040/00557/AM12/	Lic.No/Date:0310655609 23.09.2011	Defer Date:08.08.2012
	Decision : The Committee considered the case as per agenda. Committee considered the comments of Deptt. of C&PC(PC Div) dated 9.7.2012 and decided to forwarded the application to TA, DBT as the products are Biotech. The application was referred to DBT for providing the comments. U.O issued on 13.7.2012. Accordingly the case may be re-listed on 5.9.2012.			

7	Case No.: 10/47/83-ALC1/2011	Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:19/83-ALC1/2012 08.08.2012	Status: Case Approved
	HQ File :01/83/050/00799/AM12/	RLA File :03/95/040/00608/AM12/	Lic.No/Date:0310665941 18.11.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No. 46011/38/2009-PC.II dated 25.7.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Textile Lubricant	1 Kg	1. Base Oil (SN 150)	0.643 Kg
			2. Heavy Alkylate Benzene	0.349 Kg

		3. Emulsifier (Ethoxylated Nonyl Phenol)	0.045 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

8	Case No.:16/47/83-ALC1/2011	Party Name:DAI-ICHI KARKARIA LIMITED	Meet No/Date:19/83-ALC1/2012 08.08.2012	Status:Case Deferred
	HQ File :01/83/050/00805/AM12/	RLA File :03/94/040/00559/AM12/	Lic.No/Date:0310666406 22.11.2011	Defer Date:05.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated March, 2012 issued by Deptt. of C&PC(PC.Div). A reminder issued on 20.7.2012 by this office. Accordingly the case may be re-listed on 5.9.2012.			

9	Case No.:69/47/83-ALC1/2011	Party Name:SATYAM POLY PLAST	Meet No/Date:19/83-ALC1/2012 08.08.2012	Status:Case Rejected
	HQ File :01/83/050/00858/AM12/	RLA File :13/24/040/00030/AM12/	Lic.No/Date:1310037743 28.11.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 23/4/2012 issued by Deptt. of C&PC(Chem Div) followed by reminder dated 26.6.2012 issued by this office . RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

10	Case No.:13/15/83-ALC1/2012	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:19/83-ALC1/2012 08.08.2012	Status:Case Approved
	HQ File :01/83/050/00285/AM13/	RLA File :17/24/040/00061/AM09/	Lic.No/Date:1710004621 30.11.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/46/2012-Ch.II dated 8.8.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Product-GSA-644 (Oxirane, Methyl, Polymer with Oxirane) (Appearance: Liquid)	1 Kg	1. Ethylene Oxide (Colourless clear liquid) 2. Diethylene Glycol (Colourless Liquid) 3. Propylene Oxide (Colourless liquid)	0.400 Kg 0.034 Kg 0.565 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

11	Case No.: 68/47/83-ALC1/2011	Party Name:DHUPAR CHEMICALS PVT.LTD	Meet No/Date:19/83-ALC1/2012 08.08.2012	Status:Case Deferred
	HQ File :01/83/050/00857/AM12/	RLA File :06/24/040/00048/AM12/	Lic.No/Date:0610024869 02.12.2011	Defer Date:08.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 11.6.2012 issued by DIPP. A reminder issued on 20.7.2012 by this office. Accordingly the case may be re-listed on 5.9.2012.			

12	Case No.: 70/47/83-ALC1/2011	Party Name:DHUPAR CHEMICALS PVT.LTD	Meet No/Date:19/83-ALC1/2012 08.08.2012	Status:Case Deferred
	HQ File :01/83/050/00859/AM12/	RLA File :06/24/040/00047/AM12/	Lic.No/Date:0610024868 02.12.2011	Defer Date:05.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 11.6.2012 issued by DIPP. A reminder issued on 20.7.2012 by this office. Accordingly the case may be re-listed on 5.9.2012.			

13	Case No.: 16/3/83-ALC1/2012	Party Name:WELSET PLAST EXTRUSIONS PVT.LTD.	Meet No/Date:19/83-ALC1/2012 08.08.2012	Status:Case Deferred
	HQ File :01/83/050/00019/AM13/	RLA File :03/95/040/00618/AM12/	Lic.No/Date:0310668494 02.12.2011	Defer Date:05.09.2012
	Decision : The Committee considered the case as per agenda. The representative of Deptt. of C&PC(PC.Div) forwarded written comments vide U.O No.46011/76/2012-PC-II dated 20/6/2005. The Committee noted that export product mentioned in the WC does not match with the export product mentioned in the application. U.O. issued to TA on 23.7.2012 Reminder to TA issued on 16.8.2012. Accordingly the case may be re-listed on 5/9/2012			

14	Case No.: 7/15/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:19/83-ALC1/2012 08.08.2012	Status:Case Approved
	HQ File :01/83/050/00279/AM13/	RLA File :17/24/040/00080/AM12/	Lic.No/Date:1710004632 02.12.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/63/2012-Ch.II dated 8.8.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Gastal-TDA-6 (Tridecyl Alcohol 6 mole ethoxylate) (Polyethylene Glycol	1 Kg	1. Tridecyl Alcohol (Iso Tridecanol) (Colourless clear liquid) 2. Ethylene Oxide (Colourless clear	0.431 Kg

Tridecyl Ether 6 Ethylene Oxide) (Appearance: White Liquid)	liquid)	0.567 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

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Case No.:51/47/83-ALC1/2011	Party Name:VASANT CHEMICALS PRIVATE LIMITED	Meet No/Date:19/83-ALC1/2012 08.08.2012	Status:Case Approved
HQ File :01/83/050/00840/AM12/	RLA File :09/24/040/00401/AM12/	Lic.No/Date:0910050060 07.12.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No. 46011/39/2012-PC.II dated 18.7.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Polymer C Liquid (Solid Content 17+/-1%)	1 Kg	1. Poly-Hexafluoro Propylene Oxide Methyl Ester (PHME)	0.151 Kg
		2. 3-N Methyl Aminopropylene Amide (MAPA)	0.013 Kg
		3. N,N-Dimethyl Dipropylene Triamine (DMAPAPA)	0.040 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

16	Case No.:48/47/83-ALC1/2011	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:19/83-ALC1/2012 08.08.2012	Status:Case Approved
	HQ File :01/83/050/00837/AM12/	RLA File :02/24/040/00153/AM12/	Lic.No/Date:0210170473 09.12.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No. 46011/08/2010-PC.II dated 7.6.2012 the Committee decided to approve the case, as per SION H-302, for the export of Single Sided Decorated Laminated Sheets (Without Barrier Paper), having thickness 1.60 mm to 2.70 mm, based on the quantities of raw materials allowed and pro-rata Note given at S.No.1 to 5 of SION H-302.			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:6/15/83-ALC1/2012	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:19/83-ALC1/2012 08.08.2012	Status:Case Approved
	HQ File :01/83/050/00278/AM13/	RLA File :17/24/040/00155/AM08/	Lic.No/Date:1710004657 13.12.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide			

their U.O.No. 14010/46/2012-Ch.II dated 8.8.2012 the Committee decided to approve the case as under :-

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Export Item	Qty.	Import Item	Qty.
Polyethylene Glycol (22) Trimethylol Propane Ether (Grand 22 TM) (Colourless clear to turbid liquid)	1 Kg	1. Ethylene Oxide (Colourless clear liquid) 2. Trimethylol Propane (Colourless hyroscopic crystals)	0.878 Kg 0.122 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.: 12/15/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:19/83-ALC1/2012 08.08.2012	Status: Case Approved
HQ File :01/83/050/00284/AM13/	RLA File :17/24/040/00081/AM12/	Lic.No/Date:1710004661 13.12.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/63/2012-Ch.II dated 8.8.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Gastal TDA 9 (Polyethylene Glycol Tridecyl Ether 9 Ethylene Oxide) (Tridecyl Alcohol 9 mole ethoxylate) (Apperance: White liquid)	1 Kg	1. Ethylene Oxide (Colourless clear liquid) 2. Tridecyl Alcohol (Iso Tridecanol) (Colourless clear liquid)	0.664 Kg 0.335 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

19

Case No.: 10/15/83-ALC1/2012	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:19/83-ALC1/2012 08.08.2012	Status: Case Approved
HQ File :01/83/050/00282/AM13/	RLA File :17/24/040/00023/AM10/	Lic.No/Date:1710004673 16.12.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/46/2012-Ch.II dated 8.8.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
PGMS (Glycerol Mono Stearate) (Appearance: Off-white	1 Kg	Stearic Acid (Pale Yellow/White insoluble flakes)	0.793 Kg

flakes)

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:11/15/83-ALC1/2012

Party Name:GRAND ORGANICS PVT.LTD.

Meet No/Date:19/83-ALC1/2012
08.08.2012

Status:Case Approved

HQ File :01/83/050/00283/AM13/

RLA File :17/24/040/00037/AM10/

Lic.No/Date:1710004675
16.12.2011

Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC (Chem. Div) vide their U.O.No. 14010/46/2012-Ch.II dated 8.8.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
2-Ethyl Hexyl Sulphate Sodium Salt 50% (Grand EHS) (Yellowish low viscosity Liquid)	1 Kg	1. 2-Ethyl Hexanol (Colourless clear liquid) 2. Sulfamic Acid (Off-white powder)	0.243 Kg 0.181 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:41/47/83-ALC1/2011

Party Name:PLANT LIPIDS PRIVATE LIMITED

Meet No/Date:19/83-ALC1/2012
08.08.2012

Status:Case Approved

HQ File :01/83/050/00830/AM12/

RLA File :10/24/040/00060/AM12/

Lic.No/Date:1010047206
20.12.2011

Defer Date:

Decision : The Committee considered the case as per agenda. On the basis of written recommendation of Spices Board vide Letter No.MKT/FNP/01/09-10 dt. 6.8.2012, the Committee decided to approve the case at 14.41% yield as under:-

Item of Export	Qty	Item of Import	Qty
Black Pepper Oleoresin	49.75 MT	Light Black Pepper (Light Berries)	345.25 MT

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.:9/15/83-ALC1/2012

Party Name:GRAND ORGANICS PVT.LTD.

Meet No/Date:19/83-ALC1/2012
08.08.2012

Status:Case Approved

HQ File :01/83/050/00281/AM13/

RLA File :17/24/040/00026/AM09/

Lic.No/Date:1710004678
20.12.2011

Defer Date:

22	Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/46/2012-Ch.II dated 8.8.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Product-DFA (Polyamine) (Clear Liquid)	1 Kg	Epichlorohydrine (Colourless liquid)	0.438 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

23	Case No.:3/3/83-ALC1/2012	Party Name:BANKIM PLAST PVT.LTD.	Meet No/Date:19/83-ALC1/2012 08.08.2012	Status:Case Deferred
	HQ File :01/83/050/00006/AM13/	RLA File :03/94/040/00874/AM12/	Lic.No/Date:0310673725 30.12.2011	Defer Date:08.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 1.6.2012 issued by Deptt. of C&PC(PC.Div). A reminder issued on 23.7.2012 by this office. Accordingly the case may be re-listed on 5.9.2012.			

24	Case No.:28/44/83-ALC1/2011	Party Name:HITAISHI KK MANUFACTURING COMPANY PRIVATE LIMITED,	Meet No/Date:19/83-ALC1/2012 08.08.2012	Status:Case Rejected
	HQ File :01/83/050/00773/AM12/	RLA File :02/24/040/00138/AM12/	Lic.No/Date:0210172023 06.01.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 27/3/2012 issued by DIT followed by reminder dated 26.6.2012 issued by this office .			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

25	Case No.:22/51/83-ALC1/2011	Party Name:EVERPLUS PLASTICS PVT. LTD.	Meet No/Date:19/83-ALC1/2012 08.08.2012	Status:Case Deferred
	HQ File :01/83/050/00919/AM12/	RLA File :08/24/040/00205/AM12/	Lic.No/Date:0810107664 11.01.2012	Defer Date:05.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 28.5.2012. Reminder to TA issued on 16.8.2012. Accordingly the case may be re-listed on 5.9.2012.			

26	Case No.:4/51/83-ALC1/2011	Party Name:TCPL PACKAGING LIMITED	Meet No/Date:19/83-ALC1/2012 08.08.2012	Status:Case Deferred
	HQ File :01/83/050/00901/AM12/	RLA File :03/95/040/00853/AM12/	Lic.No/Date:0310676334 12.01.2012	Defer Date:05.09.2012

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 10.7.2012 issued by DIPP. Accordingly the case may be re-listed on 5.9.2012.

27	Case No.: 5/15/83-ALC1/2012	Party Name:VIC INDUSTRIES,	Meet No/Date:19/83-ALC1/2012 08.08.2012	Status: Case Approved
	HQ File :01/83/050/00277/AM13/	RLA File :17/24/040/00094/AM12/	Lic.No/Date:1710004760 12.01.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC (Chem. Div) vide their U.O.No. 14010/4/2011-Ch.II dated 1.2.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Sodium Salt of Phenol Sulphonic Acid Formaldehyde Condensate 88% minimum (VENTAN-WRS) (White to creamish powder)	1 Kg	1. Phenol (Colourless to pink liquid) 2. Caustic Soda Lye (47%) (Colourless odourless viscous aqueous solution) 3. Adipic Acid (White coloured powder)	0.376 Kg 0.359 Kg 0.110 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

28	Case No.: 53/47/83-ALC1/2011	Party Name:GUJARAT NRE COKE LTD.	Meet No/Date:19/83-ALC1/2012 08.08.2012	Status: Case Deferred
	HQ File :01/83/050/00842/AM12/	RLA File :02/24/040/00175/AM12/	Lic.No/Date:0210172551 17.01.2012	Defer Date:05.09.2012
	Decision : The Committee considered the case as per agenda. The Committee noted that Deptt of Steel vide letter No.1(8).2012-TW dated 23.4.2012, returned the application and consequently it was referred to Deptt. of Coal. U.O. issued on 17.5.2012. A reminder to M/o Coal issued on 23.7.2012 by this office. Accordingly the case may be re-listed on 5.9.2012.			

29	Case No.: 31/51/83-ALC1/2011	Party Name:DUJODWALA PRODUCTS LTD.,	Meet No/Date:19/83-ALC1/2012 08.08.2012	Status: Case Deferred
	HQ File :01/83/050/00928/AM12/	RLA File :03/94/040/00862/AM12/	Lic.No/Date:0310677005 17.01.2012	Defer Date:22.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for want of hard copy of application from RLA and firm vide letter dated 17.5.2012 and 18.7.2012. Accordingly the case may be relisted on 22.8.2012			

Case No.: 59/47/83-ALC1/2011	Party Name:HERBAL SUPPLEMENTS PVT. LTD.	Meet No/Date:19/83-ALC1/2012 08.08.2012	Status: Case Approved
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30	HQ File :01/83/050/00848/AM12/	RLA File :10/24/040/00067/AM12/	Lic.No/Date:1010047792 20.01.2012	Defer Date:
	Decision : The Committee considered the case as per agenda. On the basis of written recommendation of Spices Board vide Letter No.MKT/FNM/07/11-12 dt. 7.8.2012, the Committee decided to approve the case at 0.50% yield as under:-			
	Item of Export	Qty	Item of Import	Qty
	Mustard Oil Aroma (Essential oil of Mustard)	0.30 MT	Mustard Seed Bran Meal	60 MT
	This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

31	Case No.:19/51/83-ALC1/2011	Party Name:LONA INDUSTRIES LIMITED	Meet No/Date:19/83-ALC1/2012 08.08.2012	Status:Case Deferred
	HQ File :01/83/050/00916/AM12/	RLA File :03/95/040/00748/AM12/	Lic.No/Date:0310678190 23.01.2012	Defer Date:05.09.2012
	Decision : The Committee considered the case as per agenda. The Committee decided to re-examine the case on file along with recommendations of Deptt. of C&PC(Chem.Div) and defer the case for four weeks. Committee further decided to call for Central Excise Data (Production/Consumption). A letter issued on 23.7.2012 by this office. Accordingly the case may be re-listed on 5.9.2012			

32	Case No.:32/51/83-ALC1/2011	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:19/83-ALC1/2012 08.08.2012	Status:Case Deferred
	HQ File :01/83/050/00929/AM12/	RLA File :03/94/040/00947/AM12/	Lic.No/Date:0310679441 31.01.2012	Defer Date:05.09.2012
	Decision : The Committee considered the case as per agenda. Committee decided to write to firm as the reply received by TA, C&PC(Chem.Div) from the firm is not clear. Based on the written observations of the TA, an e-mail has been issued to firm on 17.8.2012 seeking clarification. Accordingly the case may be re-listed on 5.9.2012.			

33	Case No.:1/51/83-ALC1/2011	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:19/83-ALC1/2012 08.08.2012	Status:Case Approved
	HQ File :01/83/050/00898/AM12/	RLA File :08/24/040/00260/AM12/	Lic.No/Date:0810108414 03.02.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/8/2012-Ch.II dated 8.8.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Reactive Red ME4BL (CI No. Red 195A)	1 Kg	1. Acetanilide base Vinyl Sulphone 2. Cyanuric Chloride	0.312 Kg 0.150 Kg

(Dye content 75%)		3. Sulpho Tobias Acid 4. H Acid 5. Sodium Nitrite	0.262 Kg 0.228 Kg 0.075 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

34	Case No.: 28/51/83-ALC1/2011	Party Name:KALPATARU ORGANICS PVT. LTD.,	Meet No/Date:19/83-ALC1/2012 08.08.2012	Status: Case Deferred
	HQ File :01/83/050/00925/AM12/	RLA File :03/94/040/00889/AM12/	Lic.No/Date:0310680296 06.02.2012	Defer Date:05.09.2012
	Decision : The Committee considered the case as per agenda. The Committee noted that the information provided by the firm is incomplete and TA, C&PC(Chem.Div) has issued another D/L to firm on 31.7.2012. Accordingly the case may be re-listed on 5.9.2012.			

35	Case No.: 33/51/83-ALC1/2011	Party Name:B & A PACKAGING INDIA LIMITED,	Meet No/Date:19/83-ALC1/2012 08.08.2012	Status: Case Deferred
	HQ File :01/83/050/00930/AM12/	RLA File :02/24/040/00215/AM12/	Lic.No/Date:0210174415 20.02.2012	Defer Date:05.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 15.5.2012 issued by DIPP. A reminder issued on 20.7.2012 by this office. Accordingly the case may be re-listed on 5.9.2012.			

36	Case No.: 30/3/83-ALC1/2012	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:19/83-ALC1/2012 08.08.2012	Status: Case Deferred
	HQ File :01/83/050/00033/AM13/	RLA File :03/94/040/01030/AM12/	Lic.No/Date:0310683079 22.02.2012	Defer Date:22.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for want of information from the firm to the D/L dated 16.5.2012 issued by Deptt. of C&PC(Chem.Div). A reminder on 12.7.2012 issued by this office. Accordingly the case may be re-listed on 22.8.2012.			

37	Case No.: 31/3/83-ALC1/2012	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:19/83-ALC1/2012 08.08.2012	Status: Case Deferred
	HQ File :01/83/050/00034/AM13/	RLA File :03/94/040/01032/AM12/	Lic.No/Date:0310683087 22.02.2012	Defer Date:22.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for want of information from the firm to the D/L dated 16.5.2012 issued by Deptt. of C&PC(Chem.Div). A reminder on 12.7.2012 issued by this office. Accordingly the case may be re-listed on 22.8.2012.			

38	Case No.: 32/3/83-ALC1/2012	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:19/83-ALC1/2012 08.08.2012	Status: Case Deferred
	HQ File :01/83/050/00035/AM13/	RLA File :03/94/040/01031/AM12/	Lic.No/Date:0310683084 22.02.2012	Defer Date:08.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for want of information from the firm to the D/L dated 16.5.2012 issued by Deptt. of C&PC(Chem.Div). A reminder on 12.7.2012 issued by this office. Accordingly the case may be re-listed on 22.8.2012.			

39	Case No.: 28/3/83-ALC1/2012	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:19/83-ALC1/2012 08.08.2012	Status: Case Deferred
	HQ File :01/83/050/00031/AM13/	RLA File :03/94/040/01092/AM12/	Lic.No/Date:0310684524 02.03.2012	Defer Date:22.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for want of information from the firm to the D/L dated 16.5.2012 issued by Deptt. of C&PC(Chem.Div). A reminder on 12.7.2012 issued by this office. Accordingly the case may be re-listed on 22.8.2012.			

40	Case No.: 29/3/83-ALC1/2012	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:19/83-ALC1/2012 08.08.2012	Status: Case Deferred
	HQ File :01/83/050/00032/AM13/	RLA File :03/94/040/01079/AM12/	Lic.No/Date:0310684526 02.03.2012	Defer Date:22.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for want of information from the firm to the D/L dated 16.5.2012 issued by Deptt. of C&PC(Chem.Div). A reminder on 12.7.2012 issued by this office. Accordingly the case may be re-listed on 22.8.2012.			

41	Case No.: 40/3/83-ALC1/2012	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:19/83-ALC1/2012 08.08.2012	Status: Case Deferred
	HQ File :01/83/050/00043/AM13/	RLA File :03/94/040/01091/AM12/	Lic.No/Date:0310684521 02.03.2012	Defer Date:22.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for want of information from the firm to the D/L dated 16.5.2012 issued by Deptt. of C&PC(Chem.Div). A reminder on 12.7.2012 issued by this office. Accordingly the case may be re-listed on 22.8.2012.			

42	Case No.: 43/3/83-ALC1/2012	Party Name:VIBFAST PIGMENTS PVT. LTD.,	Meet No/Date:19/83-ALC1/2012 08.08.2012	Status: Case Deferred
	HQ File :01/83/050/00046/AM13/	RLA File :08/24/040/00276/AM12/	Lic.No/Date:0810109319 02.03.2012	Defer Date:22.08.2012

Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 31/7/2012 (e-mail) and by U.O. on 2.8. 2012. Accordingly the case may be re-listed on 22.8.2012.

43

Case No.:42/3/83-ALC1/2012	Party Name:RALLIS INDIA LIMITED	Meet No/Date:19/83-ALC1/2012 08.08.2012	Status:Case Approved
HQ File :01/83/050/00045/AM13/	RLA File :03/95/040/00883/AM12/	Lic.No/Date:0310684843 05.03.2012	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 15022/1/2012-Ch.II dated 12.7.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Tetrachlorvinphos Technical	1 Kg	1. Dichloro Acetyle Chloride (DCAC)	0.585 Kg
		2. N-Heptane	0.735 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

44	Case No.:14/3/83-ALC1/2012	Party Name:HOSLEY INDIA PRIVATE LIMITED	Meet No/Date:19/83-ALC1/2012 08.08.2012	Status:Case Deferred
	HQ File :01/83/050/00017/AM13/	RLA File :05/23/040/00478/AM12/	Lic.No/Date:0510319722 06.03.2012	Defer Date:05.09.2012
	Decision :The Committee considered the case as per agenda and noted that reply from the firm received by Technical Authority and deferred consideration of the case for four weeks. Accordingly the case may be re-listed on 5.9.2012			

45	Case No.: 45/3/83-ALC1/2012	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:19/83-ALC1/2012 08.08.2012	Status: Case Deferred
	HQ File :01/83/050/00048/AM13/	RLA File :05/23/040/00481/AM12/	Lic.No/Date:0510319550 06.03.2012	Defer Date:05.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 30.5.2012 issued by Deptt. of C&PC(PC.Div). A reminder issued on 19.7.2012 by this office. Accordingly the case may be re-listed on 5.9.2012.			

46	Case No.: 46/51/83-ALC1/2011	Party Name:RELIANCE INDUSTRIES LTD.		Meet No/Date:19/83-ALC1/2012 08.08.2012	Status: Case Deferred
	HQ File :01/83/050/00943/AM12/	RLA File :03/95/040/00919/AM12/		Lic.No/Date:0310685722 12.03.2012	Defer Date:05.09.2012

46	Decision : The Committee considered the case as per agenda and discussed the application of the firm in the presence of the Technical Authority, C&PC(Chem.Div) and decided to defer the case for further discussions on the original application of the firm. Committee further decided to call for Central Excise Data (Production/Consumption) for the last 5 years. A letter issued to firm on 29.6.2012, followed by reminder dated 31.7.2012. Accordingly the case may be relisted on 5.9.2012
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47	Case No.: 34/3/83-ALC1/2012	Party Name:GRANITO BRUSHES PVT.LTD,	Meet No/Date:19/83-ALC1/2012 08.08.2012	Status: Case Deferred
	HQ File :01/83/050/00037/AM13/	RLA File :07/24/040/00517/AM12/	Lic.No/Date:0710087071 19.03.2012	Defer Date:05.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 8.8.2012 issued by DIPP. Accordingly the case may be re-listed on 5.9.2012.			

48	Case No.: 33/3/83-ALC1/2012	Party Name:AMTEX DYE CHEM INDUSTRIES	Meet No/Date:19/83-ALC1/2012 08.08.2012	Status: Case Approved
	HQ File :01/83/050/00036/AM13/	RLA File :08/24/040/00297/AM12/	Lic.No/Date:0810109968 22.03.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/64/2009-Ch.II dated 28.5.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Reactive Scarlet GD2G (Reactive Red 222)	1 Kg	1. Para Anisidine 3 Sulfonic Acid 2. J Acid 3. Cyanuric Chloride 4. N Ethyl Meta Base Ester	0.153 Kg 0.198 Kg 0.139 Kg 0.233 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

49	Case No.: 35/3/83-ALC1/2012	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:19/83-ALC1/2012 08.08.2012	Status: Case Deferred
	HQ File :01/83/050/00038/AM13/	RLA File :05/23/040/00525/AM12/	Lic.No/Date:0510320962 26.03.2012	Defer Date:05.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 18.6.2012 issued by Deptt. of C&PC(PC.Div). Reminder to firm dated 16.8.2012 issued by this office. Accordingly the case may be re-listed on 5.9.2012.			

	Case No.: 21/3/83-ALC1/2012	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:19/83-ALC1/2012 08.08.2012	Status: Case Deferred
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50	HQ File :01/83/050/00024/AM13/	RLA File :10/24/040/00085/AM12/	Lic.No/Date:1010048934 27.03.2012	Defer Date:05.09.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 30.4.2012. Reminder issued to TA on 16.8.2012. Accordingly the case may be re-listed on 5.9.2012.				

51	Case No.:20/3/83-ALC1/2012	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:19/83-ALC1/2012 08.08.2012	Status:Case Approved
	HQ File :01/83/050/00023/AM13/	RLA File :10/24/040/00086/AM12/	Lic.No/Date:1010048940 28.03.2012	Defer Date:
	Decision : The Committee considered the case as per agenda. On the basis of written recommendation of Spices Board vide Letter No.MKT/FNP/03/09-10 dt. 7.8.2012, the Committee decided to approve the case at 18% yield as under:-			
	Item of Export	Qty	Item of Import	Qty
	Black Pepper Oleoresin	39.00 MT	Light Black Pepper (Light Berries)	216.61 MT
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.				

52	Case No.:36/3/83-ALC1/2012	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:19/83-ALC1/2012 08.08.2012	Status:Case Approved
	HQ File :01/83/050/00039/AM13/	RLA File :08/24/040/00326/AM12/	Lic.No/Date:0810110252 29.03.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/30/2006-Ch.II dated 27.12.2010 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Acid Black 234 (Dye content 65%)	1 Kg	1. Aniline Oil 2. H Acid 3. Sodium Nitrite 4. Meta Phenylene Diamine 5. Acetanilide	0.165 Kg 0.242 Kg 0.165 Kg 0.083 Kg 0.179 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

Case No.:1/7/83-ALC1/2012	Party Name:BAJAJ POLYBLENDS PRIVATE LIMITED	Meet No/Date:19/83-ALC1/2012 08.08.2012	Status:Case Approved
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53	HQ File :01/83/050/00134/AM13/	RLA File :50/24/040/00026/AM12/	Lic.No/Date:5010001279 11.04.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No.46011/101/2011-PC.II dated 19.6.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	White Coloured Master Batches (Plast white/Plast Supreme/Plas Fil) containing 23.5+/-1% LLDPE and 76.5+/-1% Calcium Carbonate	1 Kg	1. LLDPE Resin/Granules 2. Calcium Carbonate	0.24205 Kg 0.78705 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

54	Case No.: 47/3/83-ALC1/2012	Party Name:MAKWELL PLASTISIZERS PVT. LTD.,	Meet No/Date:19/83-ALC1/2012 08.08.2012	Status: Case Deferred
	HQ File :01/83/050/00050/AM13/	RLA File :03/95/040/01093/AM12/	Lic.No/Date:0310690439 12.04.2012	Defer Date:05.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.5.2012 issued by Deptt. of C&PC(Chem.Div). A reminder issued on 19.7.2012 by this office. Accordingly the case may be re-listed on 5.9.2012.			

55	Case No.: 48/3/83-ALC1/2012	Party Name:MAKWELL PLASTISIZERS PVT. LTD.,	Meet No/Date:19/83-ALC1/2012 08.08.2012	Status: Case Deferred
	HQ File :01/83/050/00051/AM13/	RLA File :03/95/040/01095/AM12/	Lic.No/Date:0310690440 12.04.2012	Defer Date:05.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.5.2012 issued by Deptt. of C&PC(Chem.Div). A reminder issued on 19.7.2012 by this office. Accordingly the case may be re-listed on 5.9.2012.			

56	Case No.: 49/3/83-ALC1/2012	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:19/83-ALC1/2012 08.08.2012	Status: Case Approved
	HQ File :01/83/050/00052/AM13/	RLA File :03/95/040/01044/AM12/	Lic.No/Date:0310690498 12.04.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 15022/7/2012-Ch.II dated 13.7.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.

OLOA 262-(ZnDTP)	1 Kg	1. Mix Alcohol (OLOA 262 Alcohol) 2. Yellow Phosphorus 3. Sulphur	0.610 Kg 0.110 Kg 0.282 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

57	Case No.:2/7/83-ALC1/2012	Party Name:BAJAJ POLYBLENDS PRIVATE LIMITED	Meet No/Date:19/83-ALC1/2012 08.08.2012	Status:Case Approved
	HQ File :01/83/050/00135/AM13/	RLA File :50/24/040/00001/AM13/	Lic.No/Date:5010001283 18.04.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No.46011/101/2011-PC.II dated 19.6.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	White Coloured Master Batches (Plast Clear) containing 30+/- 1% LLDPE and 70+/-1% Talcum Powder	1 Kg	LLDPE Resin/Granules	0.309 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

58	Case No.:3/7/83-ALC1/2012	Party Name:KVB PROCESSORS PVT.LTD.	Meet No/Date:19/83-ALC1/2012 08.08.2012	Status:Case Deferred
	HQ File :01/83/050/00136/AM13/	RLA File :03/94/040/00013/AM13/	Lic.No/Date:0310693765 08.05.2012	Defer Date:05.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.6.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 5.9.2012.			

59	Case No.:4/7/83-ALC1/2012	Party Name:ADVANCED TEXTILES AND MATERIALS PVT. LTD.	Meet No/Date:19/83-ALC1/2012 08.08.2012	Status:Case Approved
	HQ File :01/83/050/00137/AM13/	RLA File :03/94/040/00039/AM13/	Lic.No/Date:0310693779 08.05.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation of DIPP vide their U.O.No. Nil dated 7.8.2012, taking cue from SION A-3264, the Committee decided to approve the case as under :-			

Export Item	Qty.	Import Item	Qty.
Stitch Bonded Glass Fibre Fabric	1.000 Kg	Glass Roving (Glass Fibre)	1.05 Kg/Kg content in export

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

60	Case No.: 7/11/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:19/83-ALC1/2012 08.08.2012	Status: Case Deferred
	HQ File :01/83/050/00219/AM13/	RLA File :10/24/040/00005/AM13/	Lic.No/Date:1010049570 11.05.2012	Defer Date:05.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 5.9.2012.			

61	Case No.: 3/15/83-ALC1/2012	Party Name:JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.	Meet No/Date:19/83-ALC1/2012 08.08.2012	Status: Case Approved
	HQ File :01/83/050/00275/AM13/	RLA File :06/24/040/00057/AM12/	Lic.No/Date:0610027111 18.05.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC (Chem. Div) vide their U.O.No. 14010/10/2012-Ch.II dated 8.8.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Catalyst 59-4 Granulated Mixture of Alumina (Min. 45%) and 30% Sodium Oxide being Binder as Attagel	1 Kg	1. Sodium Bicarbonate 2. Aluminium Hydroxide/Alumina Trihydrate 3. Attagel 50/Milwhite gel	0.635 Kg 0.500 Kg 0.120 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

62	Case No.: 4/15/83-ALC1/2012	Party Name:STONEMEN CRAFTS INDIA (P) LTD	Meet No/Date:19/83-ALC1/2012 08.08.2012	Status: Case Deferred
	HQ File :01/83/050/00276/AM13/	RLA File :06/24/040/00007/AM13/	Lic.No/Date:0610027110 18.05.2012	Defer Date:05.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 10.7.2012. Accordingly the case may be re-listed on 5.9.2012.			

63	Case No.: 6/11/83-ALC1/2012	Party Name:B & A PACKAGING INDIA LIMITED,	Meet No/Date:19/83-ALC1/2012 08.08.2012	Status: Case Deferred
	HQ File :01/83/050/00218/AM13/	RLA File :02/24/040/00022/AM13/	Lic.No/Date:0210177793 21.05.2012	Defer Date:05.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 9.8.2012. Accordingly the case may be re-listed on 5.9.2012.			

64	Case No.: 5/11/83-ALC1/2012	Party Name:MASTURLAL PRIVATE LIMITED	Meet No/Date:19/83-ALC1/2012 08.08.2012	Status: Case Deferred
	HQ File :01/83/050/00217/AM13/	RLA File :07/24/040/00068/AM13/	Lic.No/Date:0710088423 24.05.2012	Defer Date:05.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 5.9.2012			

65	Case No.: 1/15/83-ALC1/2012	Party Name:MICRO INKS LTD.	Meet No/Date:19/83-ALC1/2012 08.08.2012	Status: Case Deferred
	HQ File :01/83/050/00273/AM13/	RLA File :03/95/040/00145/AM13/	Lic.No/Date:0310696673 29.05.2012	Defer Date:05.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 7.8.2012 issued by DIPP. Accordingly the case may be re-listed on 5.9.2012.			

66	Case No.: 3/11/83-ALC1/2012	Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:19/83-ALC1/2012 08.08.2012	Status: Case Deferred
	HQ File :01/83/050/00215/AM13/	RLA File :03/95/040/00141/AM13/	Lic.No/Date:0310696995 31.05.2012	Defer Date:05.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of information from the firm to the D/L dated 31.7.2012 issued by Deptt. of C&PC(PC.Div). Accordingly the case may be re-listed on 5.9.2012.			

67	Case No.: 4/11/83-ALC1/2012	Party Name:ADVANCED TEXTILES AND MATERIALS PVT. LTD.	Meet No/Date:19/83-ALC1/2012 08.08.2012	Status: Case Deferred
	HQ File :01/83/050/00216/AM13/	RLA File :03/94/040/00164/AM13/	Lic.No/Date:0310697149 01.06.2012	Defer Date:05.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 7.8.2012 issued by DIPP. Accordingly the case may be re-listed on 5.9.2012.			

	Case No.: 8/11/83-ALC1/2012	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:19/83-ALC1/2012 08.08.2012	Status: Case Deferred
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68	HQ File :01/83/050/00220/AM13/	RLA File :03/95/040/00174/AM13/	Lic.No/Date:0310697882 07.06.2012	Defer Date:05.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 10.7.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 5.9.2012.			

69	Case No.:2/15/83-ALC1/2012	Party Name:THERMAX LTD.,	Meet No/Date:19/83-ALC1/2012 08.08.2012	Status:Case Deferred
	HQ File :01/83/050/00274/AM13/	RLA File :31/83/040/00052/AM13/	Lic.No/Date:3110054856 27.06.2012	Defer Date:05.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 5.9.2012			

Date:09.08.2012
Place:New Delhi

G. SARAVANAN
Foreign Trade Development Officer

